

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Appeal No. C/1119/2012

(Arising out of Order-in-Appeal No. 682-683/MCH/ADC/GVC/NCH/2012 dt. 07.08.2012 passed by the Commissioner of Customs (Appeals), Mumbai)

M/s. Hormann India Pvt. Ltd. : Appellant

VS

Commissioner of Customs,(Import) Mumbai : Respondent

Appearance

None for Appellant

Shri Ramesh Kumar Asstt. Commr. (A.R) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. C.J. Mathew, Member (Technical)

Date of hearing : 10/10/2018

Date of decision : 10/10/2018

ORDER NO. A/87643/2018

Per : Dr. D.M. Misra

None present for the appellants despite the notice. Heard the learned AR for the Revenue.

2. It seems that the appellants are not interested in prosecuting their appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Operative portion of the order pronounced in court)

***(C.J. Mathew)
Member (Technical)***

***(Dr. D.M. Misra)
Member (Judicial)***

SM.